

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 19**

**IA 3473/2024 (NEW IA) in C.P. (IB)/787(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.07.2024**

NAME OF THE PARTIES:    **MANAN APPARELS LIMITED**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 3473/2024 (NEW IA) in C.P. (IB)/787(MB)2023**

- 1) Mr. Ashish Jha, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Interim Resolution Professional of the Corporate Debtor and the limited prayer in this Application is for placing on record the List of Creditors and a report certifying reconstitution of the COC under Section 21 (1) Of the IBC, 2016 read with Regulation 17 (1) Of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- 3) The above said Report as prepared by the Applicant herein is taken on record. The Interim Resolution Professional is hereby directed to make his

best and dedicated efforts to complete the Resolution Process of the Corporate Debtor within the time.

- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3473 of 2024, is disposed of as allowed. There will, however, be no order as to costs. Ordered Accordingly.
- 5) Registry shall list the main Company Petition on Board on the date as and when new/pending Applications, if any, arising out of the present Company Petition are listed.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare